

and gold so far by way of seizure by the Customs and the Income-tax authorities during the last three months; and

(b) the action taken by Government thereon?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) During the period December, 1966 and January and February, 1967, the unaccounted money unearthed in terms of cash and gold by way of seizure by the Income-tax authorities is

Cash	Rs 9,73,937
Gold (including jewellery)	Rs 1,33,835

The Customs authorities, during the same period, have seized gold as being smuggled and currency as being the sale proceeds of smuggled goods as under

Gold (approx)	740 K Gs
Currency	Rs 47,87,459

(b) On the Income-tax side, the investigations are in progress. On the Customs side the adjudication and prosecution proceedings are in progress.

Pay Scales of Central and State Government Employees

198 Shri Shri Chand Goel. Will the Minister of Finance be pleased to state the scales of pay and allowances admissible to the Central Government Employees i.e. Class IV employees, Lower Division Clerks, Upper Division Clerks, Assistants and the Gazetted Officers along with the scales of pay and allowances admissible to the State Governments employees in the similar grades?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): The information is being compiled and will be placed on the Table of the House in due course.

House Building Loans

199. Shri Shri Chand Goel: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the Central Government floated any major scheme last year or during the current year for providing plots of land and for giving house building loans to Class IV employees, Lower Division Clerks, Upper Division Clerks and Assistants;

(b) if so, the details thereof; and

(c) the steps, if any, being taken to provide this basic need of life to its employees?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) The Central Government introduced the Land Acquisition and Development Scheme in 1959 and the House Building Advances Scheme in 1956 for these purposes.

(b) and (c). The Land Acquisition and Development Scheme envisages long-term loan assistance to State Government for financing bulk acquisition and development of land with a view to providing house sites at reasonable prices to the general public including Central Government servants. The House building Advances Scheme provides for giving long term loans to Central Government servants of amounts not exceeding 36 times their pay, subject to a maximum of Rs 25,000 for the construction of houses. It also provides for the grant of advances up to Rs 4,800 to low-paid Central Government servants, irrespective of their pay, to enable them to build modest houses for their residence.

Family Planning

200 Shri Shri Chand Goel: Shrimati Sushila Behatgi:

Will the Minister of Health and Family Planning be pleased to state:

(a) the rate of growth of population in the country during the last five years, year-wise;

(b) the year-wise number of family planning operations completed during the past five years in the country as a part of the family planning scheme;

(c) the number of loops inserted during the last two years, year-wise; and

(d) the number of loops which had to be taken out on the ground that they did not suit the woman concerned?

The Minister of Health and Family Planning (Dr. S Chandrasekhar): (a) The rate of growth of population in the country during the years 1961 to 1965 has been estimated as 2.38 per cent per annum. Year-wise estimates not available.

(b) Number of sterilization operations performed during the years 1962 to 1966 are as follows:

1962—1.6 lakhs
1963—1.7 lakhs
1964—2.7 lakhs
1965—4.6 lakhs
*1966—6.9 lakhs

* (Provisional as complete information from States has not so far become available).

(c) The number of loops inserted during 1965 (from April, 1965 when the IUCD programme was started) and 1966 are 467 and 952 lakhs respectively. The latter figures are provisional as the complete information from States has not so far become available.

(d) The exact information is not available at present. The figure would roughly be 8 per cent on the basis of some of the studies carried out in this respect.

Slum Clearance Scheme for Visakhapatnam

201. Shri Tenneti Viswanatham: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether any slum clearance scheme for Visakhapatnam has been

received by Government from the Government of Andhra Pradesh; and

(b) if so, whether Government have sanctioned the same and allotted fund for the purpose during the current year?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Nihal Singh): (a) No. The State Government are themselves competent to sanction projects under the Slum Clearance Scheme.

(b) The Central assistance is allocated to the State Governments for the slum clearance scheme as a whole and not against specified projects. For the year 1966-67, a sum of Rs 3400 lakhs has been sanctioned on account of the Slum Clearance Scheme in Andhra Pradesh.

Erosion by Visakhapatnam Beach

202 Shri Tenneti Viswanatham: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No 3384 on the 25th August, 1966 regarding Sea Erosion in Visakhapatnam and state:

(a) whether any Central financial assistance for protection work has since been sanctioned; and

(b) whether Government propose to evolve a long term plan to reclaim the area eroded during the last forty years?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Government of India have informed the State Government that it is not possible for them to bear the cost of the protective measures. The State Government can, however, take up necessary work as a part of the State's Flood Control Programme, which includes Anti Sea Erosion works also and for which loan assistance is admissible;